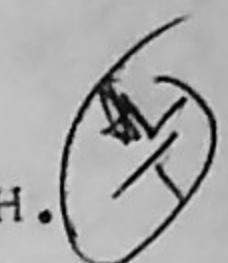


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CENTRAL ADMINISTRATIVE TRIBUNAL ALIAHABAD BENCH.

O.A.No.810 of 1987.

Harendra Singh & 99 othersApplicants.

Versus

Union of India & othersRespondents.

Hon'ble Mr.Justice U.C.Srivastava,V.C.

Hon'ble Mr.K.Obayya,A.M.

(By Hon'ble Mr.Justice U.C.Srivastava,V.C.)

The applicants,100 in number, by means of this application have prayed for various benefits i.e. grant of temporary status, regularisation of service, promotion, upgradation, assignment of seniority etc. These applicants were appointed in North-Eastern Railways as Casual Labourers and after working for a particular period, all of them were granted temporary status on various dates. Even though the temporary status was granted to them but their grievance is that/other privileges and benefits which are admissible to such casual labourers have not been given to them. They made representations in the year 1987 in this behalf as they were working for the last 10 to 14 years either as unskilled, semi-skilled, skilled and highly skilled workmen, but despite representations, the applicants could not get any benefit. Feeling aggrieved all the applicants approached this Tribunal praying for all such benefits and regularisation.

2. The respondents have opposed the application stating therein that in pursuance of a particular scheme which was framed by the Railway Board after the decision of case of Casual labours by the Hon'ble Supreme Court in 'Inderpal & others Vs. Union of India

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(Writ Petition No.147,320-59 of 1983) and in other connected cases, the regularisation process has been accepted by the Railway Administration and one after another persons are being appointed. Few of the applicants have also been regularised and the Railway Administration have got a heavy task because some 30,000 casual labourers are spread all over belonging to North-Eastern Railway in various Divisions and they have to perform this task. It has been further stated that a list of all the Project Casual labourers working on a particular Construction Project Division has been prepared and some of the applicants have also been screened and absorbed against 40% Construction Reserve Quota in order of seniority in accordance with the direction given by the Supreme Court and the seniority-list has also to be followed. According to the respondents, the applicants, who were already in service and were working, have been regularised and in respect of remaining applicants as and when their turn comes, they will be regularised. As the respondents intend to abide by the Scheme, there appears to be no reason for doubting their bonafides and accordingly it is directed that the respondents shall consider the case of the remaining applicants for regularisation as and when their turn comes without adopting pick and choose policy and without acting in arbitrary manner. It is expected that the cases of the applicant shall be considered within a period of six months from the date of communication of this order. With these observations, the application

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is disposed of without any order as to costs.

MEMBER (A)

VICE CHAIRMAN.

DATED: MARCH 27, 1992

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